

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.125 of 2021 (SZ)

R,Balakrishnan,
S/o.Rangarajan,
No.296, Thillaiamman Nagar,
Lalpuram (Post), Chidambaram Taluk,
Cuddalore District - 608 602.
Tamilnadu.

... Applicant(s)

-Vs-

The District Collector,
Cuddalore District,
Cuddalore and 9 others

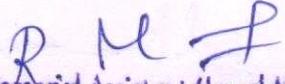
---- Respondent(s)

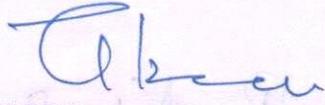
REPORT FILED BY THE 1st RESPONDENT

I, K.Balasubramaniam, I.A.S., S/o. K. Krishnaswamy, Hindu,
aged about 51 years, working as District Collector, Cuddalore
District do here by solemnly affirm and sincerely state as follows :-

1)I am the District Collector, Cuddalore and the First
Respondent herein and as such I am well acquainted with the facts
of the case from the available records.

2) It is submitted that in the present OA 125 of 2021 the
Hon'ble National Green Tribunal has directed as follows:


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to Collector, Cuddalore.

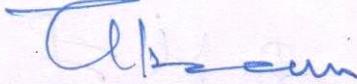

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The State Pollution Control Board is also directed to file their further report regarding the implementation of the Solid Waste Management Rules, 2016 and functioning of the STP etc. Though it was mentioned in the report submitted by the Pollution Control Board that the work of the STP was completed, it was not clear as to whether it was made to operate. So, the Chidambaram Municipality, State Pollution Control Board, the District Collector - Cuddalore District and the Commissioner for Municipal Administration are directed to file their independent reports regarding the stage of implementation of the Solid Waste Management Rules, 2016 completion of the UGSS and operation of the STP etc.

The District Collector - Cuddalore District is also directed to file the report regarding the steps taken by them for removal of encroachment and restoration of the water bodies to its original position.

They are directed to submit their respective reports to this Tribunal on or before 26.04.2022 by e-filing in the form of searchable PDF/OCR supportable PDF and not in the form of image PDF along with necessary hardcopies to be produced as per Rules. In compliance with the above orders I submit my report as follows:


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Report on implementation of Solid Waste Management Rules

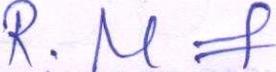
2016.

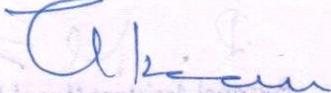
The Solid Waste Management Rules 2016 are being implemented in Chidambaram Municipality as detailed below:

Chidambaram is a Selection Grade Municipality in Cuddalore District. The town was constituted as Municipality during 1873 and upgraded as selection grade in the year 1998. The extent of the town is 4.82 sq.km. The town is divided into 33 wards for Administrative purpose and total number of house hold 14058. The population of the town as per 2011 census is 62153 and the present population (2021) is about 66250. The ULB has one Busstand, an important aspect is that Lord Nataraja Temple is an important place in the town.

Total quantity of MSW generation of this town is 18.00 M.T per day with a per capita generation of 210gms/day/person. The following activities under solid waste management are being carried out and the Bio degradable wet waste is handled through 4 Micro composting centres and 4 Onsite composting centres which are located in different parts of the town.

- Primary collection of waste through door to door collection is being carried out.
- The wet waste are collected daily at every door step.


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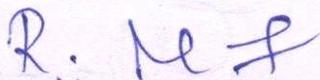
- The domestic and household hazardous waste such as sanitary napkins, diaper are collected daily and disposed through incinerates.
- E-waste, other hazardous waste and C & D waste collection also being practiced.
- Animators are involved in imparting awareness and motivation to the households on source segregation through behavioural change are also carried out.

The Municipality is collecting the solid waste through waste collectors daily by engaging 43 permanent municipal workers and 152 out sourced workers. 21 Battery Operated Vehicle (BOV), 7 Numbers of Light Commercial Vehicles (LCV) and 34 Numbers of pushcarts are being used for primary collection of waste from household. The identified 7 Numbers bulk waste generators handles the wet waste in their premises through own waste processing facilities as per the instruction given by the Chidambaram Municipality.

Collection and transportation status:

The following vehicles are being used based on the norms prescribed for BOVs and LCVs

- 21 BOVs are used to 400HH/ vehicle /day (3 trips)
- 7 LCVs are used at 1200 HH/ vehicle /day (3 trips)


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- 1 tipper lorry for collection of C & D waste and waste from market.

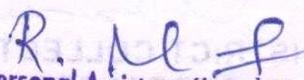
Processing and disposal of Solid Waste Status.

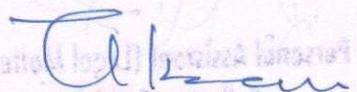
- Bio degradable waste is being handled, processed and converted as compost at Micro Composting Centres established with decentralized approach in 4 location with a total capacity of 14 TPD.
- Recyclable dry waste which is saleable is being sold to local recycling vendors and waste collectors are permitted to avail the monetary benefits from sale.
- Electronic waste, rubber, tyre, tube, bottles waste are separated at resource recovery centres (RRC) and are sold to local recycling vendors and waste collectors are permitted to avail the monetary benefits from sale.

Non saleable dry waste such as soiled plastic, rags, cloths, used shoes, used mattresses, pillows, rexin covers, damaged bags and other combustible materials etc., is now being transported to Ariyalur Cement industries for disposal.

Report on implementation of Under Ground Sewerage Scheme and Operation of STP

Old under round sewerage system was implemented in Chidambaram town during the year 1969. Due to aging of pipes in

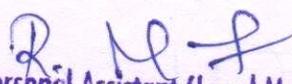

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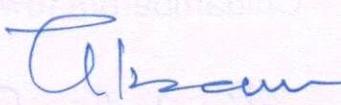

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collection system and pumping main the old UGS system had not been functioning properly. Hence it was decided to implement a new UGSS to Chidambaram town.

Providing UGSS to Chidambaram Municipality was administratively sanctioned by the Government of Tamil Nadu for an amount of Rs.7562.23 lakhs as per G.O.(D) No.28/MA&WS (MAIII) Dept /dated : 27.01.2014. The work was awarded to M/s.Keyem Engineering Enterprises & M/s Pure Enviro Engineering Pvt. Ltd.,. The work has been completed in all respects and the scheme is put into beneficial use from 28.05.2020 and it is being maintained by TWAD Board. Under the new scheme, 10,000 house service connections could be given. Presently 6836 HSC are shifted to new system and the remaining HSC will be shifted on or before 30.06.2022.

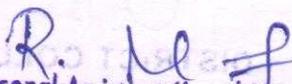
Since the collection of sewerage in old system was discharged to the open drain at 3 pumping stations, necessary arrangements have been made to interlink the sewerage collected in the old system to the new sewerage pumping stations to avoid discharge of sewerage into the open drain. Further sewerage over flow in the old UGS system at 16 locations have been plugged arrest the flow of sewage in to the SWD.

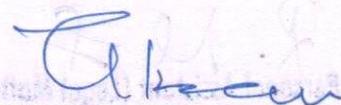

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At present the sewages collected through old UGSS and new UGSS in Chidambaram town is being pumped from 3 new pumping stations to the sewerage treatment plan at Lalpuram and treated properly then let out as per the Pollution Control Board norms. The same is periodically inspected and the discharge parameters are being monitored by an onsite lab operated by the TWAD board, who is carrying out the operations for the first five years. The said discharge is also tested periodically by the Tamil Nadu Pollution Control Board.

With respect to the discharge of untreated sewage into the water bodies, 403 houses had been identified and notices were issued to the property owners under public health rules 34,35,36 & 41 to arrest discharge of sewage to water bodies. Out of 403 houses, 191 houses were located in the temple land / encroachment / poramboke land in which 19 houses in water bodies encroachment have been evicted and the remaining unassessed 172 houses which are not able to get UGS house service connections. Hence, necessary action has been taken to get special permission from the Govt. to provide UGS house service connection to them. Out of 212 property tax assessed houses, 180 houses have been effected with UGS house service connections and action is being taken to provide house service

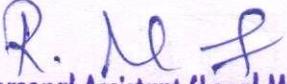

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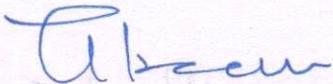

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connections the remaining 32 houses on or before 15.05.2022. So that the discharge of untreated sewerage from the property tax assessed building will be completely assessed.

The steps taken by the District Administration for encroachment eviction in water bodies in Chidambaram is given as follows:

Sl.No	Name of the Water bodies	Survey No.	Extent	No. of encroachments	Department which form-1 Notice issued	Date of Encroachment eviction
1	Vannan Kulam	T.S.38 W-1 B-2	0.0004	2	Municipal Commissioner, Chidambarm A1/1654/2018, dt: 15.10.2018	The watercourse was surveyed and now no encroachments are found in the water body
2	Eswaran Koil Kulam	T.S.50 W-1 B-2	0.0003 sq.m	07	Municipal Commissioner, Chidambarm A1/1654/2018, dt: 10.08.2021	The watercourse was surveyed and now no encroachments are found in the water body
3	Nagacherri Kulam	T.S.562 W-1 B-10	0.576 sq.m	76	Municipal Commissioner, Chidambarm A1/1654/2018, dt: 15.10.2018	Encroachments Evicted on 31.08.20219
4	Pasimuthan Odai	T.S.1,2,3/2, 49, W-3 B-7	0.0267 4 sq.m	2	PWD, Chidambarm A1/1654/2018, dt: 08.03.2022.	Form-II Notice issued on 09.03.2022 by PWD
5	Chinna Anna Kulam	T.S.126 W-2 B-3	0.0107 sq.m	3	Municipal Commissioner Chidambarm A1/1654/2018 dt: 22.06.2021	Encroachments Evicted during the month of Dec 2021
6	Raja Vaikal Odai	T.S.263 W-3 B-7	0.0107 sq.m	3	PWD, Chidambarm A1/1654/2018 dt: 18.08.2021	Encroachments Evicted in the year 2018


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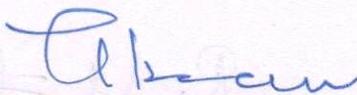
7	Periya Anna Kulam	T.S.18 W-3 B-26	0.1426 sq.m	26	Municipal Commissioner, Chidambarm A1/1654/2018 dt: 10.08.2021	Encroachments Evicted on 21.03.2022
8	Khan SahibVaikkal	T.S.549,554 /1 W-4 B-6	0.4214 sq.m	94	PWD Chidambarm A1/1654/2018 dt: 18.08.2021	Out of 94 encroachments 37 encroachers has been already evicted on 20.03.2022. Remaining 57 encroachers eviction process stated on 27.04.2022
9	Ganaprakasa m Kulam	T.S.1037 W-4 B-14	2.915 sq.m	62	Municipal Commissioner, Chidambarm A1/1654/2018 dt: 29.06.2019	Encroachments Evicted on 20.08.2019
10	Kumaran Kulam	T.S.556/2 W-4 B-6	0.3692 sq.m	35	Municipal Commissioner, Chidambarm A1/1654/2018 dt: 10.08.2021	Out of 35 encroachments 32 encroachers has been already evicted on 05.04.2022. Remaining 3 encroachers eviction process is being carried on.
11	Palaman kulam (Nehru Nagar) Chidambaram	T.S.1127 W-4 B-17	0.3173 sq.m	69	Municipal Commissioner, Chidambarm A1/1654/2018 dt: 18.08.2021	Out of 69 encroachments 13 encroachers has been already evicted on 04.04.2022. Regarding 56 encroachments eviction process stated on 27.04.2022
12	Thatchan Kulam, Chidambaram	T.S.951 W-5 B-15	0.0681 sq.m	68	Municipal Commissioner, Chidambarm A1/1654/2018 dt: 07.09.2021	out of 68 encroachments 40 encroachers has already evicted. Regarding 28 encroachments eviction process stated on 10.03.2022.

R. M. J.
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13	Pallipadai, Meethikudi, Killai Vaikal	T.S.23,42,66, 91	0.0150 sq.m	4	PWD Chidambarm A1/1654/2018 dt: 03.03.2022	Form-II Notice issued on 09.03.2022 by PWD
14	Pullichamedu Kulam, (in Usupur village)	T.S.30/1	-	30	BDO, Kumaratchi A1/1654/2018 dt: 31.11.2020	Eviction process started on 9.03.2022
15	Omama Kulam	T.S.59 W-6 B-2	0.523 sq.m	93	Municipal Commissioner, Chidambarm A1/1654/2018 dt: 29.06.2019	Encroachment eviction carried on 16.09.2019 21.09.2019 23.09.2019
16 (a)	Kuttai (in Pallipadai village)	R.S.19/4	0.0252 sq.m	5	BDO , Parangipettai A1/1654/2018 dt: 07.09.2021 and 28.02.2022	Encroachments Evicted on 09.03.2022
(b)	Kandamangal am Kulam (in Pallipadai village)	R.S.104			BDO , Parangipettai A1/1654/2018 dt: 07.09.2021	The water course was surveyed for the second time on 26.02.2022 and no encroachments are present in the water body as on date
(c)	Kandamangal am Thamarai Kulam (in Pallipadai village)	R.S.221/5 old no.78/1A part			BDO , Parangipettai A1/1654/2018 dt: 07.09.2021	The water course was surveyed for the second time on 26.02.2022 and no encroachments are present in the water body as on date
(d)	Kandamangal am Thamarai Kulam (in Pallipadai village)	R.S.221/7 old no.78/1A part			BDO , Parangipettai A1/1654/2018 dt: 07.09.2021	The water course was surveyed for the second time on 26.02.2022 and no encroachments are present in the water body as on date
(e)	Kuttai (in Pallipadai village)	R.S.221/11 old no.78/1A part	0.0015 sq.m	2	BDO , Parangipettai A1/1654/2018 dt: 07.09.2021 and 28.02.2022	The water course was surveyed for the second time on 19.04.2022 and Eviction process will be carried out at the earliest.


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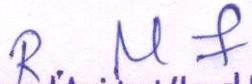

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4) It is submitted that the District Administration is taking continuous steps to remove the encroachment in water bodies and will take all effective steps to curb further encroachment in future.

It is humbly prayed that the Hon'ble National Green Tribunal may accept the report and pass further appropriate orders and thus render justice.

Solemnly affirmed at Chennai on this
day of April 2022 and signed
his name in my presence


**DISTRICT COLLECTOR,
CUDDALORE.**
BEFORE ME


**Personal Assistant (Legal Matters)
to Collector, Cuddalore.**